

unified opinion on how the Union Territories should be run and what are their problems...*(Interruptions)*

MR. SPEAKER : Please take your seat. I have called Dr. Tomar.

SHRI HANNAN MOLLAH : Sir, we demand a special discussion under rule 193 on Union Territories.

MR. SPEAKER : Okay. You have made your point.

12.16 hrs.

(Mr. Deputy Speaker *in the Chair*)

*[Translation]*

DR. RAMESH CHAND TOMAR (Hapur) : Mr. Deputy Speaker, Sir, the law and order situation in Uttar Pradesh, the has worsened. The incidents of looting, robbery and kidnapping are at its peak. The entire state is in the grip of anarchy.

Such incidents have alarmingly increased in my Parliamentary Constituency, Hapur (Ghaziabad). The policy have failed to check these incidents. Instead, it is encouraging such incidents. People are living in an atmosphere of fear in my constituency. When the protector of law becomes the violator of law, then from where one can expect justice.

Sir, the police personnels, in order to get rank promotion killed four people in a fake encounter in the broad day-light on 8th November at Machhari picket under Bhojpur police station. Out of the four persons killed, three were minors and Ashok, one of the minors was only 17 years old. He was the only brother of three sisters and lone earning member in the house. The police killed him in the broad day-light. There was no criminal case against him. He was innocent. Similarly, Jalaluddin, who was 18 years old was also killed by the police, Parvesh, the only earning member of the family was also killed alongwith Jasbir who was 29 years old, in the same fake encounter. The peple of the area are agitating against the police and the fake encounter and demanding action against the police officials involved in this murder, but on the contrary, police officials are threatening the public and trying to implicate the agitating people in false cases. The people are not coming out of their homes as they fear that the police may implicate them in false cases.

I urge upon the Minister of Home Affairs to get an inquiry conducted by the CBI into the fake encounter case in which four young people were killed. Further, after suspending the erring police personnel, a case under section 302 should be registered against them. Since there are no earning members in the families of persons killed in this encounter, each family should be provided a compensation of Rs. 5 lakh. The police officers who are not taking action against the guilty police personnel, should be transferred. The people of

the area can heave a sigh of relief from these actions and lead a happy life.

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Deputy Speaker, Sir, it would be a serious situation if no action is taken on the issue raised by the hon. Member which the House heard with rapt attention. This House is directly responsible for the governance in Uttar Pradesh since the State is under the President's Rule. Fake police encounters are taking place in the State and youngsters are being killed. When such incidents are taking place in Ghaziabad which is adjacent to Delhi, we can imagine the situation in the entire State. Please direct the Central Government to collect all the facts with regard to the matter raised by Dr. Ramesh Chand Tomar and lay them on the Table of the House. The enquiry should be conducted against the guilty police officials. If they are proved guilty, they should be punished.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Deputy Speaker, Sir, we shall bring this matter to the knowledge of the hon. Home Minister and tell him to take action in this matter and inform the House about it.

*[English]*

SHRI RAJESH PILOT (Dausa) : Please give me also a chance on this.

MR. DEPUTY SPEAKER : Yes.

*[Translation]*

SHRI RAJESH PILOT : Mr. Deputy Speaker, Sir, Sugar mills in Uttar Pradesh have not started functioning. The U.P. Administration is not getting the payment made due to farmers and the farmers are also not getting the support price declared by the Government. The mills will do the crushing for one or two months and then close for the whole year. Please instruct the U.P. administration to ask sugar mills to take the sugarcane from the farmers and give them adequate price. Only then, the crop will be beneficial otherwise, the crop will get destroyed after three months.

DR. RAM CHANDRA DOME (Birbhum) : Thank you Mr. Deputy-Speaker, Sir. I want to draw the attention of the House and of the Government through you about the recent railway accident that occurred in my district of Birbhum. Because of this accident one rake of oil tanker has derailed and due to this the oil spillage was there. Due to over-spillage of oil, standing crops have been damaged in a vast area. Nearly 200 acres of land has been affected. This incident has taken place near Dubrajpur railway station in Birbhum district on the Andal-Sainthia railway section. Hundreds of peasants have been affected. But the Government has done nothing to compensate the peasants for the damage. They are waiting for adequate compensation from the Railway Department. But nothing has been paid as yet to them.